

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.335
Contempt P-9/2022
In
CP-143/ND/2021

IN THE MATTER OF:

Pradeep Kumar
Vs.
Saptagiri Restaurant Pvt. Ltd.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 59,241-242

Order delivered on 13.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI PRAVEEN GUPTA
MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Adv. Kanti Mohan Rustagi and Adv. Kanishka Gautam
For the Respondent :

ORDER

This is an contempt petition 9/2022 against the respondent for the breach of the order dated 26.08.2022 of this tribunal. The reply of the contempt petition has not been filed so far despite the service having already been affected. A last opportunity is provided to respondent to file reply, if any, within a period of two weeks with an advance copy to the ld. Counsel appearing for the petitioner, failing which, the right to file reply will be closed. If no reply is filed before the next date, the respondents would appear personally before this tribunal on the next date of hearing. The matter is adjourned to **10.02.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(PRAVEEN GUPTA)
MEMBER (JUDICIAL)